

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 208
(IB)-1359(ND)2019
IA-2844/2020

IN THE MATTER OF:

Ashoksing L. Rajaput & Ors.

... **Applicant/Petitioner**

Versus

M/s. HBN Foods Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 04.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Mr. Vishal, proxy counsel appearing for the Applicant submitted that the arguing counsel is suffering from chicken pox. At his request, the hearing is deferred to 12.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)